

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF WEARIT GLOBAL LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	WEARIT GLOBAL LIMITED
2.	Date of incorporation of corporate debtor	03/08/1999
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U40107WB1999PLC089994</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	CRESCENT TOWER, 5TH FLOOR 229 A. J. C. BOSE ROAD KOLKATA WB 700020 IN
6.	Insolvency commencement date in respect of corporate debtor	16/10/2019
7.	Estimated date of closure of insolvency resolution process	12/04/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	UMA KOTHARI IBBI/IPA-001/IP-P01041/2017-2018/11714
9.	Address and e-mail of the interim resolution professional, as registered with the Board	20A, Charu Chandra Place (East), Kolkata-700033. caumakothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	20A, Charu Chandra Place (East), Kolkata-700033. caumakothari@gmail.com
11.	Last date for submission of claims	31 <sup>st</sup> October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Same as given in serial no.10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **WEARIT GLOBAL LIMITED** on 16<sup>th</sup> October, 2019.

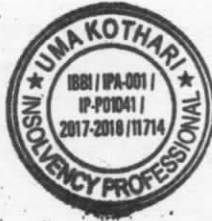
The creditors of **WEARIT GLOBAL LIMITED** on 18<sup>th</sup> October, 2019 are hereby called upon to submit their claims with proof on or before 31<sup>st</sup> October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate a Real Estate Project under section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



A handwritten signature in black ink that reads 'Uma Kothari'.

Date: 18<sup>th</sup> October, 2019  
Place: Kolkata

Uma Kothari  
Interim Resolution Professional  
WEARIT GLOBAL LIMITED

Registration no. IBBI/IPA-001/IP-P01041/2017-2018/11714